

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-510**  
IB-765/ND/2022

**IN THE MATTER OF:**

DMI Finance Pvt. Ltd.

**Vs.**

Sandeep Garg

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Vipul Ganda, Ms. Avnika Mishra, Mr. Ishan  
Upadhaya, Advs.

For the Respondent : Mr. Sumit Sinha, Adv.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that they have filed an affidavit in terms of order dated 05.12.2023 and the same is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Personal Guarantor is present and sought time to file their reply to this affidavit. Time prayed for is granted. List the matter on **02.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**